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## OENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

# C.P.No.341/2000

IN

DA No 1866/96

New Delhi: this the 14 day of MAY, 2001 HDN BLE MR. S.R. ADIGE, VIOE CHAIRMAN (A).
HDN BLE DR. A. VEDAVALLI, MEMBER (J)

P.L.Tanejat;
S/o Late parsotum Lal;
R/o A-25; Shivaji Colony;
Meerut Cantt-UP

•••••Petitioner

(By Advocate: Shri RamaKant Gaur)

### Versus

ShiT.R.Prasad,
Secretary,
Ministry of Defence,
Govto of India,
South Block,
New Delhi

2. Lt. Gen. A.N.Sinha, E in C. E-IN-C's Branc h, Kashmir House, New Delhi-11

\*•••Respondents/
Contempors\*

(By Advocate: Shri V-S-R-Krishna)

#### DRDER

# S.R.Adige.VC(A):

Heard both sides on CP No.341/2000 alleging conumacious noncompliance of the Tribunal's order dated 21332000 in OA No.31866/963

In that OA, applicant had sought review of his pay under CSS (Revision of Pay) Rules

- (a) in the grade of Supdt. (E/M) Gde.I incharge sub-division at Rs. 525/- p.m. in the scale of Rs. 450-25-575w.e.f. 5.10.59 with DNI on 5.10.60;
- (b) in the grade of AEE(E/M) at Rs. 579/- p.m. w.e.f. 27.12.60 with DNI on 27.12.61 in scale of Rs. 400-950.

He had also sought revision of pensionary benefits on the basis of last pay drawn consequent to pay

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revision as above together with arrears.

The DA was allowed by order dated 21 3.2000

Pursuant to the above, respondents have refixed applicant's pay under intimation to him vide this order dated 31.1.0.2001 (Annexure- N/2) and have also issued revised PPO on account of revision of applicant's pension gratuity under intimation to Manager SBI Meerut Cantt. vide letter dated 3.3.2001 (Annexure- N/1). Applicant has also been supplied detailed calculation sheet in regard to arrears of pay and allowances paid and revised PPO.

We are satisfied that there are no good grounds to prolong these contempt proceedings any further.

CP dropped. Notices discharged.

A Vedavalk (DR.A.VEDAVALLI) MEMBER (J)

(S.R.ADICE) VICE CHAIRMAN(A)

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